

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**New Delhi**

**Petition No. 389/MP/2018**

- Subject** : Petition for the recovery of charges from PGCIL under Clause 6.0(d) of the Bulk Power Transmission Agreement dated 24.2.2010 read with Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Open Access in inter-State Transmission and related matters) Regulations, 2009
- Date of Hearing** : 23.7.2021
- Coram** : Shri P. K. Pujari, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P.K. Singh, Member
- Review Petitioner** : GMR Kamalanga Energy Limited (GMRKEL)
- Respondents** : Power Grid Corporation of India Ltd. (PGCIL)
- Parties Present** : Shri Matrugupta Mishra, Advocate, GMRKEL  
Ms. Ritika Singhal, Advocate, GMRKEL  
Shri Vignesh Srinivasan, Advocate, GMRKEL

**Record of Proceedings**

The matter was heard through video conference.

2. Learned counsel for the Petitioner, GMR Kamalanga Energy Limited, sought permission to file additional documents in the matter and requested for four weeks' time for the same.
3. On the request of the Petitioner, the Commission adjourned the matter and directed the Petitioner to submit the documents proposed to be filed by it by 24.8.2021 on affidavit with an advance copy to the Respondent; the Petitioner to file its reply by 7.9.2021; and the Petitioner to file its rejoinder, if any, by 15.9.2021. The Commission further directed the parties to comply with the above directions within the timeline specified and observed that no further extension of time will be allowed.
4. The matter shall be listed for further hearing for which a separate notice will issued to the parties.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Dy. Chief (Law)

